

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1019  
ANSWERED ON:28.11.2014  
PURCHASE OF APACHE HELICOPTERS  
Mann Shri Bhagwant

**Will the Minister of DEFENCE be pleased to state:**

- (a) the clauses related to Transfer of Technology in the purchase of Apache helicopters from the United States;
- (b) whether the Hindustan Aeronautics Limited has the capacity to build Apache helicopters with the transfer of technology from the United States;
- (c) if so, the details thereof;
- (d) whether the Government has taken or proposes to make any provisions relating to enforcement of the transfer of technology and "Buy and Make with Transfer of Technology" policy on all purchases for Defence from the United States and if so, the details thereof; and
- (e) the details of the Defence purchases of value above Rs.100 crore for which transfer of technology and Buy and Make with Transfer of Technology policy has not been applied along with the reasons for the same?

**Answer**

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

- (a) The proposal regarding procurement of Attack Helicopters for Indian Air Force (IAF) does not envisage Transfer of Technology.
- (b) & (c): Does not arise.
- (d) There is no such proposal under consideration of the Government.
- (e) All Capital procurements are processed in accordance with the provisions and guidelines laid down in the Defence Procurement Procedure (DPP). DPP 2013 provides that the Categorization Committees, while considering categorization of all capital acquisition, will follow a preferred order of categorization, in decreasing order of preference, as indicated below:-
  - (1) Buy (Indian)
  - (2) Buy & Make (Indian)
  - (3) Make (Indian)
  - (4) Buy & Make
  - (5) Buy (Global).

A decision on requiring transfer of technology in any individual case is taken on merit at the time of grant of Acceptance of Necessity.